

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 15.03.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Ayush Singh, Mr. Akshay Srivastava, Advs. Ms. Riddhi Jain, Advs.
For the Respondent	: Mr. Rishi Kapoor, Adv. Mr. Lakshay Agarwal, Adv. Ms. Tabasson, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Financial Creditor as well as Learned Counsel for the Corporate Debtor. This is a transfer matter from Bench No. VI to Bench No. IV. Let the matter be fixed on 19.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)